

22.02.2010

CP 55/2009 (OA No. 224/2001) with MA No.
45/2010

None present for applicant.
Mr. Anil Mehta, Counsel for respondents.

The respondents have filed MA No. 45/2010 thereby annexing order dated 09.11.2009 whereby Writ Petition has been restored to its original number.

In view of what has been stated above, we are of the view that since the Writ Petition has been restored by the Hon'ble High court, the present Contempt Petition does not survives, which shall ~~stand~~ accordingly disposed of. Notices issued to the respondents are hereby discharged.

The MA shall also stands disposed of accordingly.

(B.L. KHATRI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ

Section Officer (Judicial)
Central Administrative Tribunal
Jaipur Bench, JAIPUR

पिनाक 16/117 के आदेशानुसार मेरी
उपस्थिति में दिनांक 16/117
को भाग-II व III नष्ट किए गए।